

ITEM NO.30 & 50

COURT NO.7

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C).....CC NO(S) .
3624/2016
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 18/07/2014
IN ITA NO. 173/2012 PASSED BY THE HIGH COURT OF KARNATAKA AT
BANGALORE)

M/S. NAMDHARI SEEDS

PETITIONER(S)

VERSUS

THE ASST. COMMISSIONER OF INCOME TAX RESPONDENT(S)
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND OFFICE REPORT)

WITH

S.L.P. (C) ...CC NO. 3703/2016

(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND OFFICE REPORT)

S.L.P. (C) ...CC NO. 3705/2016

(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND OFFICE REPORT)

S.L.P. (C) .. CC NO.3789/2016

[WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND OFFICE REPORT]

S.L.P. (C) .. CC NO.3804/2016

[WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND OFFICE REPORT]

Date : 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Kavin Gulati, Sr. Adv.

Mr. Avi Tandon, Adv.

Mr. Rohit Sthalekar, Adv.

Mr. Utasav Trivedi, Adv.

Ms. Ruby Singh Ahuja, Adv.

Ms. Deepti Sarin, Adv.

Mr. Gurmukh Singh, Adv.

Mr. Milinda Sharma, Adv.

Mrs. Manik Karanjawala, Adv.

for M/s. Karanjawala & Co., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag with Special Leave Petition (Civil) No.8509 of
2015.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER